

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-150/ND/2017

In the matter of :
Anya Properties Pvt. Ltd

.. PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 08.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor : :

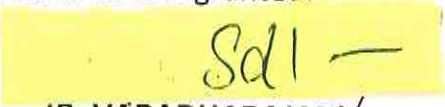
For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
along with Mr. Omkar Singh, Income tax Deptt.
Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. ^{Ld.} Company Prosecutor
as well as Standing Counsel for the Income tax Department are also present.

At the request of the Ld. Counsel for the petitioner, a week's time is granted.

List on 19.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.2.2018